



2026:AHC:14366

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 32453 of 2025

Aman Siddiqui

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Irshad Husain, Pranav Tiwary, Sheikh Moazzam Inam
Counsel for Opposite Party(s)	:	G.A., Kamlesh Kushwaha, Rakesh Kumar Mishra

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Rakesh Kumar Mishra, learned counsel for the applicant and Sri Puneet Kumar Singh, learned AGA for the State-Respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant Aman Siddiqui, seeking enlargement on bail in Case Crime No. 382 of 2025, under Sections 333, 352, 351(3), 126(2), 75(2), 78 of B.N.S. and Section 3 & 5 (1) of the U.P. Prohibition on Unlawful Conversion of Religion Act, 2021, Police Station- Milak, District- Rampur.

Learned counsel for the applicant argued that the accused-applicant is innocent and has been falsely implicated in this case crime number. Learned counsel for the applicant submits that First Information Report was lodged on 27.08.2024 by the first informant against the applicant, who is alleged to be involved in conversion of religion. According to the statement recorded under Sections 180 and 183 B.N.S.S, the prosecutrix has admitted that she used to frequently talk to the applicant prior to the alleged incident. The prosecutrix has also admitted that she knows the applicant since two and half years and she used to talk with the applicant by the mobile phone. It is further stated that due to pressure and influence made by the family members of the prosecutrix just because the applicant belongs to the different religion. Even after making the alleged allegation upon the applicant, the prosecutrix wants to live with the applicant, if the applicant convert his religion, therefore, she cooked up false and fabricated story and lodged the present first information report against the applicant. The applicant has never forced the victim to convert her religion. Learned counsel for the applicant submits that no evidence was produced by the informant to prove the allegation that the accused-applicant has converted or tried to convert religion of any person from Hindu to Muslim. Neither any credible evidence has been collected by the Investigating Office nor any incriminating material has been recovered from the

possession of the applicant. The applicant is languishing in jail since 27.08.2025. The charge-sheet against the applicant has already been filed and his custodial interrogation is no longer required. The applicant has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, the bail has been prayed for.

Learned counsel for the informant as well as learned AGA has vehemently opposed, but could not dispute the fact that applicant has no criminal antecedents.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima-facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, **Aman Siddiqui**, involved in above mentioned case crime number be released on bail, on her executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:-

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless her personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel her bail.

January 20, 2026
Vinod.

(Ashutosh Srivastava, J.)